

# CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

## Petition No. 309/MP/2022

- Subject** : Petition under Regulation 35(3)(c) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for approval and recovery of Security Expenses for transmission system for the period from 1.4.2019 to 31.3.2024.
- Date of Hearing** : 15.5.2023
- Coram** : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri A.K Goyal, Member  
Shri P.K Singh, Member
- Petitioner** : Teestavalley Power Transmission Limited
- Respondents** : PTC India Limited and 13 Ors.
- Parties present** : Shri Tarun Johri, Advocate, TPTL  
Shri Ankur Gupta, Advocate, TPTL

## Record of Proceedings

The instant petition has been filed by Teestavalley Power Transmission Limited (TPTL) for approval and recovery of the security expenses already incurred and to be incurred, for the transmission project of the Petitioner during the period from 1.4.2019 to 31.3.2024. The matter was heard and admitted on 27.3.2023.

2. Learned counsel for the Petitioner submitted that none of the Respondents have filed their reply to the petition. He further submitted that relevant data, Auditor's Certificate and relevant balance sheets have already been placed on record by the Petitioner. He sought one week's time to file Written Submissions including judgment on the similar issue in favour of the Powergrid Corporation of India Limited.

3. After hearing, the Commission directed the Petitioner to file its Written Submissions, if any by 26.5.2023. The respondents are also at liberty to file written submissions, if any by 26.5.2023. The Commission further directed the Petitioner comply with the direction within the specified timeline and observed that no further extension of time will be allowed.



4. Subject to above, the Commission the reserved order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Legal)

